

(b) whether Government propose to sell lands in New Delhi for private residences in the near future; and

(c) if so, the details thereof?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) 1953.

(b) There is no such proposal with the Government at present.

(c) Does not arise.

Burmese Citizenship

*670. Shri B. S. Murthy: Will the Prime Minister be pleased to state:

(a) the number of Indians who have so far been granted Burmese citizenship; and

(b) the conditions governing the same?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) The number of Indians in Burma who have acquired Burmese citizenship and Naturalisation till the end of June 1956 are 5007 and 42, respectively.

(b) Under the Union of Burma Citizenship Act, 1948, as amended from time to time, the following are eligible to obtain Burmese citizenship:—

(i) People of Indian origin (and other aliens) within the Union of Burma, resident there for a period of not less than 8 years in the ten years period before the date of the Constitution (4th January, 1948), or the 10 years period before 1st January 1942, who intend to reside permanently and signified their election to citizenship before the 31st December 1950.

(ii) Persons born in Burma of alien parents or one of whose parents was a Burmese citizen, domiciled in Burma, if they applied for citizenship before the 1st April, 1955 or at the expiry of one year

after attaining majority, provided they are permanently resident in Burma and are of good character and not under a disability.

Former French Settlements

*671. { Shri D. C. Sharma:
Shri T. B. Vittal Rao:
Shri H. N. Mukerjee:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No 51 on the 22nd March, 1957 and state at what stage is the matter now regarding the ratification of the *de-jure* transfer of the former French settlements in India?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): The Treaty of Cession of the French Establishments of Pondicherry, Karikal, Yanam and Mahe, has not yet been ratified by the Government of France as the question has not been discussed in the French Parliament.

राजस्थान का यो न. पर व्यय

*६७२ श्री हरिचन्द्र शर्मा क्या योजना मंत्री यह बताने की कृपा करेंगे कि क्या सरकार को यह विदित है कि राजस्थान सरकार ने द्वितीय पंचवर्षीय योजना के प्रथम वर्ष के अन्तिम तीन मास में एगएक आठ करोड़ रुपये व्यय कर दिये ?

यो न. उषमंत्रो (श्री इया० नं० मिश्र) : जी हा, द्वितीय पंच-वर्षीय योजना के प्रथम वर्ष के अन्तिम तीन महीनों में ७ ३२ करोड़ रुपया राजस्थान सरकार द्वारा खर्च किया गया ।

Utilisation of Russian Aid

*673. Shrimati Ha Falchoudhuri: Will the Minister of Planning be pleased to state:

(a) whether it is a fact that the Government of India propose to utilise

the 500 million rouble Russian credit, besides machine-building plant and unit for production of coal mining machinery and equipment for some other projects also;

(b) if so, the details thereof; and

(c) how much of the total Russian credit offer will be involved in the projects mentioned in (a) and, if any, in (b) above?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir

(b) and (c) Tentatively and as a basis for further discussion with the USSR Government, the following projects are being proposed

Project	Foreign exchange Component.	
	Rs	
Heavy Machinery building Projects	}	26 5 crores
Mining Machinery Project		
Development of Korba Coalfields		8 0 crores
Power Plant for Neivela		16 0 crores
Optical Glass Plant		0 85 crores
Equipment for balancing and reconditioning the Methanol plant lying at Sindri		1 0 crores
Total		52 35 crores

Essential Commodities Act

*673-A. Shri Sanganna: Will the Minister of Commerce and Industry be pleased to state

(a) whether any State Governments have approached the Union Government with a request to delegate powers under the Central Essential Commodities Act in order to deal with the anti-social elements in the country,

(b) if so, the names of these States, and

(c) the reaction of Government to it?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). The attention of the Hon Member is invited to the reply given by Government on 28th May, 1957 to Starred Question No 487 about controls over food-grains, in which connection a full statement was laid on the Table of the House. So far as cotton textiles and coal are concerned, necessary powers were also delegated to all State Governments in March and April 1957, respectively. We have not been approached recently by any State Government for delegation of powers under the Essential Commodities Act but such powers had been delegated in the past for various other essential commodities as and when the Central Government were asked for delegation of such powers by any State Government.

Delhi Ajmer-Merwara Rent Control Act

*674. Shrimati Sucheta Kripalani: Will the Minister of Works, Housing and Supply be pleased to state

(a) whether it is a fact that the number of ejection suits in Delhi is on the increase and the present condition of the tenants in Delhi is very hard,

(b) whether Government are aware that clause 13(g) of the Delhi Ajmer-Merwara Rent Control Act is being abused by the landlords by making *benami* transfers, and

(c) whether Government are also aware that the rents of new houses, which are exempted from the operation of the provisions of the Rent Control Act are very high?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) number of ejection suits filed under the Delhi and Ajmer Rent Control Act, 1952 was 3,905 in 1956. In 1957 up to date, the number is 1,832.

(b) The Delhi and Ajmer-Merwara Rent Control Act, 1947 was repealed by the Delhi and Ajmer Rent Control